

DISTRICT AND SESSIONS COURT, YAVATMAL.

C I R C U L A R

Subject : Hearing of very urgent matters through Video Conferencing.

In continuation of this office Circular dated 4th April, 2020 and in view of the direction received from Central Project Coordinator, Bombay High Court, in the wake of outbreak of Covid-19, the VC unit is already set up in District Court and Taluka Courts, purely for the purpose for remand and hearing on extremely urgent matters only between 12.00 noon to 02.00 p.m. on court working days.

In addition to the above facility, the Judicial Officer assigned with duty to attend hearings of urgent matters may attend work on V.C. from their official Desktop/Laptop or dedicated VC room and all the Parties/Advocates may attend the matters by installing "Vidyo" software on their Computer or Smartphone.

The Special Procedure/protocol for hearing exclusively through Video Conferencing is annexed herewith as "Annexure-A".

User manual for "Vidyo" software is published separately on website of District Court Yavatmal.

Sd/-
**Principal District and Sessions Judge,
Yavatmal.**

ANNEXURE –A

THE SPECIAL PROCEDURE / INSTRUCTIONS FOR REMOTE HEARING THROUGH VIDEO CONFERENCING

1. The Advocates shall email their applications to the official email id of concern Court Complex Along with a duly signed soft copy only in PDF of the matter and an undertaking that the Advocate will submit a hard copy of the proceeding with the office of the Concern Court immediately after the lockdown period. The application should be in one volume of reasonable size (without images). Annexures are to be in additional volumes and care should be taken to ensure that, the additional volume digital files are not so large as cannot be transmitted efficiently.
2. Application(s) will not be taken up unless accompanied by the Written Undertaking, Vakalatnama for fresh matters and all Annexures. So also unsigned/blank petitions/applications will not be taken into consideration.
3. Permanent Registration Number for fresh/new filling will be given only after hard copy is submitted as per Rule, Once normal working is restored. Advocates shall mention their Bar Council Enrollment Registration number and Phone Number in the application and shall also attach a soft copy of their Photo ID.
4. All applications shall be sent before 11.00 am on working days at least one day in advance. Applications received after the stipulated time will not be responded to or placed before concern Judicial Officers.
5. If the Judicial Officer allows the application for taking it up for hearing, the office shall communicate the date and time slot for hearing on Video Conferencing and shall share the V.C. Link and PIN with Advocate concerned. The said V.C. Link and PIN shall be used only for Video Conferencing of that particular case at the allotted date and time. The Advocate concerned shall ensure that the V.C. Link and PIN are not shared/forwarded except for notice to the opposite party's Advocate. The applicant's Advocate is required to give notice of the listing, serve a soft

copy of the application and share the V.C. Link and PIN provided with Respondent/s.

6. Please ensure that camera is in a stable position and focused at your eye level and there is sufficient light on you. Please don't sit too far from or too close to the camera. On the screen, the face should not be blurred or dark but must be clearly identifiable.

7. To experience a good conference during multiparty hearing, please maintain discipline by speaking one at a time. Please keep your microphone muted and unmute it only when you speak. Only speaker's microphone should be unmuted at any given time.

8. Only the Advocate/duly authorized person shall address the Court through V.C. The hosts and co-hosts are authorized to mute/unmute any of the participants.

9. A complaint in regard to the quality or audibility of feed, if any shall be communicated on the Helpline No. 07232-240918 only during the proceeding or immediately after its conclusion failing which no grievance in regard to it shall be entertained thereafter.

10. All hearing conducted via Video Conferencing as if the Advocates are appearing before the court in person through V.C. Therefore, Advocates are reminded to comply with all Court Rules of Dress and etiquette.

11. Personal whose presence is not necessary or those who disturb or otherwise impede the smooth conduct of proceedings or violate the etiquette will be removed without notice or warning. Persons removed will not be able to re-join. No complaint will be entertained against removal.

13. Recording/copying/storing and/or broadcasting, by any means, of the V.C. Court Proceeding/hearing in Video, audio/ and/or any other form is strictly prohibited.

14. The word 'Advocate' wherever occurring in this protocol, unless the context otherwise requires, shall also include a Party-in-Person.

E-mail ID of Court Complex

Sr.N o.	Name of the Court/Taluka	Email id
1	District & Sessions Court, Yavatmal	mahyavdc@mhstate.nic.in
2	District -1 & A.S.J., Kelapur	mahyatpansc@aij.gov.in
3	District -1 & A.S.J., Darwha	mahyatdarsc@indianjudiciary.gov.in
4	District -1 & A.S.J., Pusad	mahyatpussc@indianjudiciary.gov.in
5	Civil Judge (Jr.Dn.), Digras	mahyatdigsc@indianjudiciary.gov.in
6	Civil Judge (Jr.Dn.), Arni	mahyatarnsc@indianjudiciary.gov.in
7	Civil Judge (Jr.Dn.), Mahagaon	mahyatmahsc@indianjudiciary.gov.in
8	Civil Judge (Jr.Dn.), Maregaon	mahyatmarsc@indianjudiciary.gov.in
9	Civil Judge (Jr.Dn.), Ner	mahyatnersc@indianjudiciary.gov.in
10	Civil Judge (Jr.Dn.), Umarkhed	mahyatumasc@indianjudiciary.gov.in
11	Civil Judge (Jr.Dn.), Ghatanji	mahyatghasc@indianjudiciary.gov.in
12	Civil Judge (Jr.Dn.), Zari-Jamni	ytlzariascjdd@bhc.gov.in
13	Civil Judge (Jr.Dn.), Ralegaon	ytlralascjdd@bhc.gov.in
14	Civil Judge (Jr.Dn.), Wani	mahyatwansc@indianjudiciary.gov.in
15	Civil Judge (Jr.Dn.), Kalamb	mahyatkalsc@indianjudiciary.gov.in
16	Civil Judge (Jr.Dn.), Babhulgaon	mahyatbabsc@indianjudiciary.gov.in

It is further directed to concern Computer Section Staff to connect Video Conferencing as per date and time specified by the Judicial Officers.

Sd/-

Date : 20th April, 2020

**Principal District & Sessions Judge
Yavatmal.**

District Court, Yavatmal
O.W.No. /Admn/2020,
Date : 20/04/2020

Copy forwarded with compliments for information and necessary action and submission of compliance report as directed :-

1. The District Judge-1 & A.S.J., Yavatmal/Pusad/Kelapur/Darwaha,
2. The Member, Industrial Court, Yavatmal
3. The District Judge-2 & A.S.J., Yavatmal/Darwh/Pusad,
4. The Adhoc District Judge-1 & A.S.J., Darwaha,
5. The Civil Judge (Sr.Dn.), Yavatmal/Darwaha/Kelapur/Pusad,
6. The Judge, Labour Court, Yavatmal
7. The Joint Civil Judge (Sr.Dn.), Yavatmal/Pusad,
8. The Asstt. Charity Commissioner, Yavatmal
9. The 2nd, 3rd, 4th Joint Civil Judge (Sr.Dn.), Yavatmal,
10. The Chief Judicial Magistrate, Yavatmal,
11. The Secretary, District Legal Services Authority, Yavatmal,
12. The Civil Judge (Jr.Dn.) & J.M.F.C., Wani/Zari Jamni/
Maregaon/Ghatanji/Ralegaon/Babhulgaon/Kalamb/Ner/Arni/
Digras/Umarkhed/Mahagaon,
13. The Jt. Civil Judge (Jr.Dn.) & J.M.F.F.C., Yavatmal/Pusad/Kelapur/
Darwaha/Wani/Ralegaon/Arni/Digras/Umarkhed,
14. The Court of 2nd Jt. Civil Judge (Jr.Dn.) & J.M.F.C.,
Yavatmal/Darwaha/Kelapur/Pusad/Umarkhed/Wani
15. The Court of 3rd Jt. C.J.J.D & J.M.F.C., Yavatmal/Pusad/Darwaha,
16. The Court of 4th Jt. C.J.J.D. & J.M.F.C., Yavatmal/Pusad/Darwaha,
17. The Court of 5th Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal/Pusad,
18. The Court of 6th Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal/Pusad.
19. The Court of 7th Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal/Pusad.
20. The Court of 8th Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal.
21. The Court of 9th Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal.
22. The Court of 10th Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Yavatmal.
23. The Bench Clerk, Principal District Judge, Yavatmal.
24. The Registrar, District Court, Yavatmal,
25. The Court Manager, District Court, Yavatmal,
26. District Government Pleader, Yavatmal
27. President Bar Association Yavatmal/Darwaha/Pusad/Kelapur/Wani/ Zari-
Jamni/ Maregaon/Ghatanji/Ralegaon/Babhulgaon/Kalamb/Ner/Arni/

Digras/Umarkhed/Mahagaon-

28. The Supdt. (Admn)/(C&F)/(Judl), District Court, Yavatmal

For information and necessary action.

29. Notice Board

By Order

Sd/-

Registrar,
District Court, Yavatmal.